

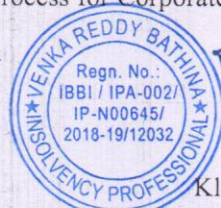
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S. KLING ENTERPRISES INDIA LIMITED

Sl.No	Particulars	Details
1	Name of corporate debtor	Kling Enterprises India Limited
2	Date of incorporation of corporate debtor	05/04/2007
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67120TG2007PLC053474
5	Address of the registered office and principal office (if any) of corporate debtor	H.NO. 7-2-1769/4, Flat No.401,Akruthi Presidency, Street No. 4, Czech Colony, Sanathnagar, Hyderabad- 500018, Telangana, India
6	Date of closure of Insolvency Resolution Process	30 October 2023
7	Liquidation commencement date of corporate debtor	03 February 2024 (NCLT, Hyderabad Bench passed order dated 01 February 2024 vide IA No.1772 of 2023 in C.P.(IB) No. 102/10/HDB/2022. (Order received on 03 February 2024)
8	Name and registration number of the insolvency professional acting as liquidator	Venka Reddy Bathina Reg. No. IBBI/IPA-002/IP-N00645/2018-19/12032
9	Address and e-mail of the liquidator, as registered with the Board	H.No.8-2-603/1/10, Second Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad, Telangana-500034. bvrcs123@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	H.No.8-2-603/1/10, Second Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad, Telangana-500034. cirp.kling@gmail.com
11	Last date for submission of claims	03 March 2024

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Liquidation of **Kling Enterprises India Limited** on 01 February 2024.

The stakeholders of Kling Enterprises India Limited are hereby called upon to submit their claims with proof on or before **03 March 2024**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Venka Reddy Bathina
Venka Reddy Bathina
Liquidator in the matter of
Kling Enterprises India Limited

Date: 03/02/2024
Place: Hyderabad

IBBI Reg.No: IBBI/IPA-002/IP-N00645/2018-19/12032
Authorisation for Assignment valid till 26/09/2024



CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate office address:-Chola Crest,Super B, C54 & C55.4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032

POSSESSION NOTICE [(APPENDIX IV) [Under Rule 8(1)]]
WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited , under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name and Address of the Borrowers&Loan A/c no.	Date Of Demand Notice	O/S AMT	Description Of The Property Possessed	Date Of Possession
1.	Loan Account Nos. HL04TNR000052646 PAUL NADAR DIVYA ABDUL KANI R both are R/o. at 5/90, Udayyadi Samy Kovil Street, Near Kasthuri Hospital, Koodankulam Village, Radhapuram Tal., Tirunelveli District, Near Kasthuri Hospital, Tamil Nadu-627 106 also at Survey No. 1173/14/ Door No. 5/89, Udayyadi Samy Kovil Street, Koodankulam Village, Radhapuram Taluka., Tirunelveli District, Near Kasthuri Hospital, Tamil Nadu. -627106	20-11-2023	Rs 2080859/- (Rupees Twenty Lakhs Eighty Thousand Eight Hundred Fifty Nine Only) as on 18-11-2023and interest thereon.	In Tirunelveli District, Tirunelveli Registration District, Rathapuram Sub Registration District, Rathapuram Taluka koodangulam panchayath koodangulam Village, residing at udayyadi samy koi street Old S.F.No.956/1 New Natham Survey No 1173 /14 ,.00.82 Hectare Land Measuring 881 Sq.ft (82 Sq.M),Door No 5/89 is a house (EB NO 067002-80) Boundaries are North: House Belongs to Mr.Gobalakrishnan & Palpandi Nadar,East:Street North South ,South: House Belongs to Mr. Vethanarickam Nadar, West: House Belongs to Mr. Ramalinga Nadar	Possession Date: 31-Jan-2024

Date: 31-Jan-2024
Place: Tirunelveli

For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED,
AUTHORISED OFFICER

MAHARASHTRA SCOOTERS LIMITED
Mumbai-Pune Road, AkruDi, Pune-411 035

PUBLIC NOTICE
Notice is hereby given that the certificate(s) for the under mentioned Equity Shares of the company have been lost / misplaced and the holder(s) / purchases(s) of the said Equity Shares have applied to the Company to issue Duplicate Share Certificates(s).
Any person who has claim in respect of the said shares should lodge the same with the Company at its registered office with 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of the Share Holder	No. of Shares	Distinctive No. From	Certificate Nos. To
V 0000213	Vijay Nahar	284	9739987 - 9740270	245896 - 245901

Place: **Indore**
Date : **04.02.2024**

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. KLING ENTERPRISES INDIA LIMITED

S. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Kling Enterprises India Limited
2.	Date of incorporation of corporate debtor	05/04/2007
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identity No. of corporate debtor	U67120TG2007PLC053474
5.	Address of the registered office and principal office (if any) of corporate debtor	H.NO. 7-2-1769/4, Flat No.401, Akruhi Presidency, Street No. 4, Czech Colony, Sanathnagar, Hyderabad- 500018, Telangana, India
6.	Date of closure of Insolvency Resolution Process	30 October 2023
7.	Liquidation commencement date of corporate debtor	03 February 2024 (NCLT, Hyderabad Bench passed order dated 01 February 2024, vide IA No.1172 of 2023 in C.P.(B) No. 102/10/HDB/2022, (Order received on 03 February 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Venka Reddy Bathina Reg.No. IBBI/IPA-002/IP-N00645/2018-19/12032
9.	Address and e-mail of the liquidator, as Registered with the Board	H.No.8-2-603/1/10, Second Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad, Telangana - 500034, bwrsc123@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	H.No.8-2-603/1/10, Second Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad, Telangana - 500034, ctrip.kling@gmail.com
11.	Last date for submission of claims	03 March 2024

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Liquidation of **Kling Enterprises India Limited** on 01 February 2024.
The stakeholders of **Kling Enterprises India Limited** are hereby called upon to submit their claims with proof on or before **03 March 2024**, to the liquidator at the address mentioned against Item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Venka Reddy Bathina
Liquidator in the matter of
Kling Enterprises India Limited
Date: 03/02/2024
Place: Hyderabad
IBBI Reg.No: IBBI/IPA-002/IP-N00645/2018-19/12032
Authorisation for Assignment valid till 26/09/2024

FORM NO. INC-25A
BEFORE THE REGIONAL DIRECTOR,
MINISTRY OF CORPORATE AFFAIRS,
SOUTH EAST REGION, HYDERABAD
IN THE MATTER OF SECTION 13 & 14 OF COMPANIES ACT, 2013 AND
RULE 41 OF COMPANIES (INCORPORATION) RULES, 2014
AND
In the matter of the Companies Act, 2013, Section 14 of
Companies Act, 2013 and Rule 41 of Companies (Incorporation)
Rules, 2014
and
In the matter of Essem Fincap Limited (CIN:
U67120TG1996PLC025100) having its registered office at # Plot
No. 22, Ground Floor, Huda Layout, Nandagiri Hills, Road No. 69,
Jubilee Hills, Hyderabad – 500033
.... Applicant

Notice is hereby given to the general public that the Company intending to make an application to the Central Government under Section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 31st January, 2024, to enable the Company to give effect for such conversion.
Any person whose interest is likely to be affected by the proposed change/status of the Company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, the South East Region, 3rd Floor, Corporate Bhawan, Bandlaguda, Nagole, Tattianaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad – 500068, Telangana within fourteen days of the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned above.
For and on behalf of the Applicant
ESSEM FINCAP LIMITED
Mukundlal Baheti
Director (DIN: 00688468)
Plot No. 22, Huda Layout, Nandagiri Hills
Road No. 69, Jubilee Hills,
Date : 05-02-2024
Place: Hyderabad
Shaikpet, Hyderabad – 33, Telangana

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES (DEFINED BELOW) IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT



(Please scan this QR code to view the DRHP)

**NORTHERN
ARC**

NORTHERN ARC CAPITAL LIMITED

Our Company was incorporated on March 9, 1989 at Madras, India as 'Highland Leasing & Finance Private Limited', a private limited company under the Companies Act, 1956 and was granted a certificate of incorporation by the Registrar of Companies, Tamil Nadu at Chennai ("RoC"). The name of our Company was changed to 'IFMR Capital Finance Private Limited' and a fresh certificate of incorporation dated June 19, 2009 was issued by the RoC. Our Company was then converted into a public limited company under the Companies Act, 2013, and consequently, the name of our Company was changed to 'IFMR Capital Finance Limited' and a fresh certificate of incorporation dated December 12, 2017 was issued by the RoC. Subsequently, the name of our Company was changed to 'Northern Arc Capital Limited' and a fresh certificate of incorporation dated February 20, 2018 was issued by the RoC. For further details in relation to changes in the name and the registered office of our Company, see "History and Certain Corporate Matters" beginning on page 283. Our Company is registered with the Reserve Bank of India (the "RBI") as a non-banking financial company ("NBFC") not accepting public deposits (certificate of registration No. B-07.00430). For further details, see "Government and Other Approvals" beginning on page of 488 the Draft Red Herring Prospectus dated February 2, 2024 ("DRHP") filed with the Securities and Exchange Board of India ("SEBI") on February 3, 2024.

Registered and Corporate Office: No. 1, Kanagam Village, 10th Floor, ITM Research Park, Taramani, Chennai - 600 113, Tamil Nadu, India; **Contact Person:** Monika Gurung, Company Secretary and Compliance Officer; **Tel:** +91 44 6668 7000; **E-mail:** investors@northernarc.com; **Website:** www.northernarc.com; **Corporate Identity Number:** U65910TN1989PLC017021

OUR COMPANY DOES NOT HAVE AN IDENTIFIABLE PROMOTER

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF NORTHERN ARC CAPITAL LIMITED (OUR "COMPANY" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹5,000.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 21,052,629 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION COMPRISING UP TO 4,922,949 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY LEAPFROG FINANCIAL INCLUSION INDIA (II) LTD, UP TO 1,265,476 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY ACCION AFRICA-ASIA INVESTMENT COMPANY, UP TO 4,254,744 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY AUGUSTA INVESTMENTS II PTE. LTD, UP TO 2,237,030 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY EIGHT ROADS INVESTMENTS MAURITIUS II LIMITED (FORMERLY KNOWN AS FIL CAPITAL INVESTMENTS (MAURITIUS) II LIMITED)*, UP TO 1,631,949 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY DVARA TRUST (REPRESENTED BY ITS CORPORATE TRUSTEE, DVARA HOLDINGS (FORMERLY KNOWN AS DVARA HOLDINGS PRIVATE LIMITED AND AS DVARA TRUSTEESHIP SERVICES PRIVATE LIMITED)), UP TO 5,000,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY 360 ONE SPECIAL OPPORTUNITIES FUND (FORMERLY KNOWN AS IIFL SPECIAL OPPORTUNITIES FUND)*, UP TO 107,696 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY 360 ONE SPECIAL OPPORTUNITIES FUND – SERIES 2 (FORMERLY KNOWN AS IIFL SPECIAL OPPORTUNITIES FUND – SERIES 2), UP TO 47,373 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY 360 ONE SPECIAL OPPORTUNITIES FUND – SERIES 3 (FORMERLY KNOWN AS IIFL SPECIAL OPPORTUNITIES FUND – SERIES 3), UP TO 162,817 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY 360 ONE SPECIAL OPPORTUNITIES FUND – SERIES 4 (FORMERLY KNOWN AS IIFL SPECIAL OPPORTUNITIES FUND – SERIES 4), UP TO 133,595 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY 360 ONE SPECIAL OPPORTUNITIES FUND – SERIES 5 (FORMERLY KNOWN AS IIFL SPECIAL OPPORTUNITIES FUND – SERIES 5), UP TO 5,481 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY 360 ONE SPECIAL OPPORTUNITIES FUND – SERIES 6 (FORMERLY KNOWN AS IIFL SPECIAL OPPORTUNITIES FUND – SERIES 6)*, UP TO 132,299 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY 360 ONE SPECIAL OPPORTUNITIES FUND – SERIES 7 (FORMERLY KNOWN AS IIFL SPECIAL OPPORTUNITIES FUND – SERIES 7) AND UP TO 1,151,220 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY SUMITOMO MITSUI BANKING CORPORATION, (COLLECTIVELY REFERRED TO AS THE "SELLING SHAREHOLDERS", AND EACH INDIVIDUALLY, AS A "SELLING SHAREHOLDER" AND SUCH OFFER FOR SALE OF EQUITY SHARES BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE"). THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES, AGGREGATING UP TO ₹[●] MILLION, FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES NOT EXCEEDING 5% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●] AND [●], RESPECTIVELY, OF THE FULLY DILUTED POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY MAY, AT ITS DISCRETION, CONSIDER FURTHER ISSUE OF SPECIFIED SECURITIES FOR CASH CONSIDERATION AGGREGATING UP TO ₹1,000.00 MILLION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC (THE "PRE-IPD PLACEMENT"). THE PRICE OF THE SPECIFIED SECURITIES ALLOTTED PURSUANT TO THE FURTHER ISSUE SHALL BE DETERMINED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS ("BRLMS"). IF THE PRE-IPD PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPD PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(b) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED (THE "SCRR").

THE FACE VALUE OF THE EQUITY SHARES IS ₹10 EACH AND THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF THE ENGLISH NATIONAL DAILY NEWSPAPER, [●], ALL EDITIONS OF THE HINDI NATIONAL DAILY NEWSPAPER, [●] AND THE CHENNAI EDITION OF THE TAMIL DAILY NEWSPAPER, [●] (TAMIL BEING THE REGIONAL LANGUAGE OF TAMIL NADU, WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED), EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SUCH ADVERTISEMENT SHALL BE MADE AVAILABLE TO THE BSE LIMITED (THE "BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED (THE "NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES.

*All or a certain portion of the Offered Shares of such Selling Shareholder includes Equity Shares that will be acquired upon conversion of CCPS prior to the filing of the Red Herring Prospectus
In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the other Designated Intermediaries and the Sponsor Banks, as applicable.

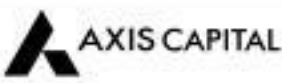
The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs", and such portion, the "QIB Portion"), provided that our Company may, in consultation with the BRLMs, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price, in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the remaining QIB Portion ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from the Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price, out of which (a) one-third of such portion shall be reserved for Bidders with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds of such portion shall be reserved for Bidders with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders; and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, up to [●] Equity Shares aggregating up to ₹[●] million will be available for allocation on a proportionate basis to Eligible Employees, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilize the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders using the UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see "Offer Procedure" beginning on page 516 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP with the SEBI on February 3, 2024. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at, www.bseindia.com, www.nseindia.com, respectively, on the website of the Company at www.northernarc.com and on the websites of the BRLMs, i.e. ICICI Securities Limited, Axis Capital Limited and Citigroup Global Markets India Private Limited at www.icicisecurities.com, www.axiscapital.co.in and www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm, respectively. Our Company invites the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does the SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 34 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus ("RHP") has been filed with RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the Stock Exchanges.

For details of the share capital and capital structure and the names of the signatories to the Memorandum of Association and the number of shares subscribed for by them of our Company, see "Capital Structure" beginning on page 98 of the DRHP. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, see "History and Certain Corporate Matters" on page 283 of the DRHP.

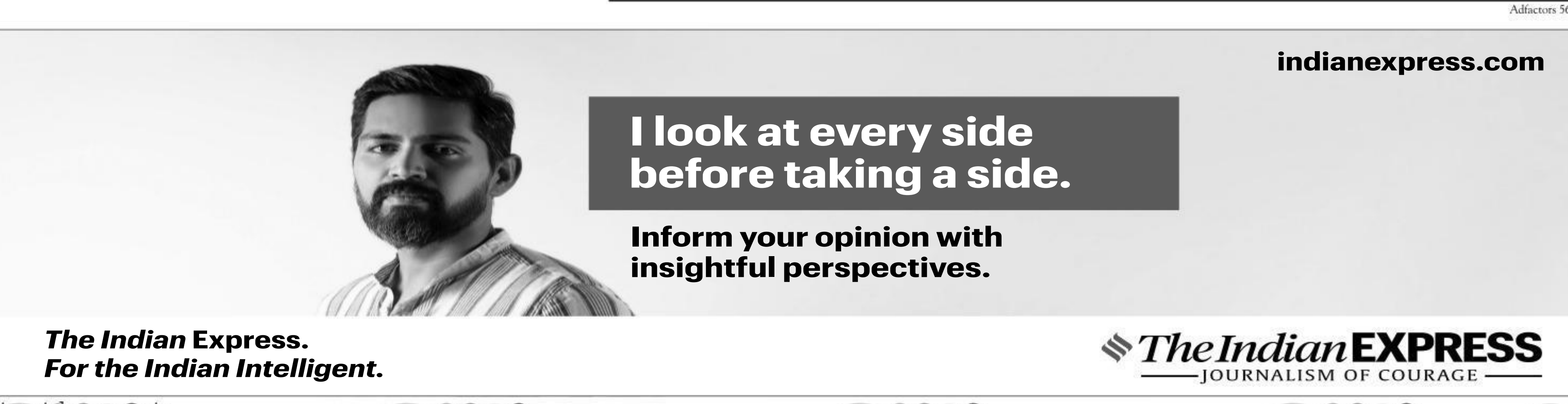
BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
			
ICICI Securities Limited ICICI Venture House Appasaheb Marathe Marg Prabhadevi, Mumbai - 400 025 Maharashtra, India Tel: + 91 22 6807 7100 E-mail: northernarc.ipo@icicisecurities.com Website: www.icicisecurities.com Investor grievance e-mail: customercare@icicisecurities.com Contact Person: Rupesh Khan SEBI Registration No.: INM000011179	Axis Capital Limited 1 st Floor, Axis House C 2 Wadia International Centre Pandurang Budhkar Marg, Worli Mumbai - 400 025, Maharashtra, India Tel: +91 22 4325 2183 E-mail: northernarc.ipo@axiscap.in Website: www.axiscapital.co.in Investor grievance e-mail: complaints@axiscap.in Contact Person: Pratik Pednekar SEBI Registration No.: INM000012029	Citigroup Global Markets India Private Limited 1202, 12 th Floor, First International Financial Center, G-Block, Bandra Kurla Complex Bandra (East), Mumbai-400 098 Maharashtra, India Tel: +91 22 6175 9999 E-mail: Northernarcipo@citi.com Website: www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm Investor grievance e-mail: investors.cgmb@citi.com Contact Person: Dylan Fernandes SEBI Registration No.: INM000010718	KFin Technologies Limited (formerly known as KFin Technologies Private Limited) Selenium Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda Serilingampally, Hyderabad - 500 032 Telangana, India Tel: +91 40 6716 2222 E-mail: nacl.ipo@kfintech.com Website: www.kfintech.com Investor grievance e-mail: einward.ns@kfintech.com Contact Person: M. Murali Krishna SEBI Registration No.: INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Chennai, Tamil Nadu,
Date: February 3, 2024

For **NORTHERN ARC CAPITAL LIMITED**
On behalf of the Board of Directors
Sd/-
Monika Gurung
Company Secretary and Compliance Officer

NORTHERN ARC CAPITAL LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI on February 3, 2024. The DRHP is available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.northernarc.com and on the websites of the BRLMs, i.e. ICICI Securities Limited, Axis Capital Limited and Citigroup Global Markets India Private Limited at www.icicisecurities.com, www.axiscapital.co.in and www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" of the RHP, once available. Potential Bidders should not rely on the DRHP filed with SEBI for making any investment decision.
The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act"), and may not be offered or sold within the United States or to, or for the account or benefit of, U.S. Persons as defined in Regulation S under the U.S. Securities Act ("U.S. Persons") except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. The Company has not registered and does not intend to register under the U.S. Investment Company Act of 1940, as amended (the "U.S. Investment Company Act") in reliance upon section 3(c)(7) of the U.S. Investment Company Act and investors will not be entitled to the benefits of the U.S. Investment Company Act. Accordingly, the Equity Shares are only being offered and sold (i) to persons within the United States or to or for the account or benefit of, U.S. Persons (as defined in Regulation S under the U.S. Securities Act), who are both (a) "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act ("Rule 144A")) in one or more transactions exempt from the registration requirements of the U.S. Securities Act, and (b) "qualified purchasers" (as defined in Section 2(a)(51) of the U.S. Investment Company Act) in reliance upon section 3(c)(7) of the U.S. Investment Company Act, and (ii) outside the United States, to investors that are not U.S. Persons nor persons acquiring for the account or benefit of U.S. Persons in "offshore transactions" in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur. There will be no public offering in the United States.



I look at every side before taking a side.
Inform your opinion with insightful perspectives.

The Indian Express.
For the Indian Intelligent.

indianexpress.com

HYDERABAD

మళ్ళీ గెలిస్తే పెద్ద విపత్తు

సిపిఐ జాతీయ ప్రధాన కార్యదర్శి డి.రాజా

మన తెలంగాణ: హైదరాబాద్ : లోకనభ విప్లవో బిజెపి వారిపై సాగు గలు పాపాదొడే దేశానికి పెద్ద విజృంభణ , ఈ విప్లవో నుంచి దేశాన్ని కాపాడవలె నాల్గున అవసరం అంతేనా ఉన్నదని నీజిబ జాతీయ ప్రధాన కార్యదర్శి డి.రాజా అన్నారు. లోకనభ విప్లవకు అత్యంత కీలకమని, ప్రజాస్వామ్య, లోకీకత శత్రులు నార్కొమైన్లతో త్వరగా నీగ నీగజాతులు ప్రక్రియను పూర్తి చేసుకుని, బిజెపిని ఓడించేందుకు సన్నద్ధం కావాలని సూచించారు. తఖ్తజూదాని, ఓడినవెత్తలో నీజిబ కాపాలదారులు మొదలు బిజెపిని, దేశ వ్యాప్తంగా నీజిబ నుముతబ్ దేశాల్లో బోలె చ్చేసుకుందని, పేర్ల డి.రారు. హైదరాబాద్లోని మగ్గరా భవనలో మూడ్రో అవల పాలు జరిగిన నీజిబ జాతీయ సమితి సమావేశాలు అంతాల్లో అంతాల్లో ఉనికిగా ఈ సమావేశంలో చర్చించిన అంతాల్లు, తీర్మానాలు తదితర అంతాల్లను నీజిబ జాతీయ కార్యదర్శులు రామున్నప్ప, మదరా, పిత్తర్ల, కె.నారాయణ్ కార్యదర్శి అజీత్ కే.పన్నే వనీ ది.నాల్లో విశ్రాంతి, నీజిబ రాజ్య కార్యదర్శి కూనసేన్ నాంబజినరాత్తో కలిసి, రాజా మేడియా సమావేశంలో పెద్దదిగా ఉన్నారు. ప్రభత్వాన్ని ప్రశ్నించడం, ఆ ప్రభుత్వ పాలనను విమర్శించడం ప్రతి పక్షం వచ్చు అని, కానీ మేడి, బిజెపిలకు ప్రతిపక్షమే అని బిజెపిని భావిస్తోందని జలువలో నియంతృత్వ, సానిస్టు కుట్రమని లోక్ సభ ఎన్నికల్లో గద్దె దిగినందున బెలుపుని చూరు. రామున్న లోక్ విప్లవకు తాము సన్నద్ధమున ఉన్నామని, ఇందులో భాగంగా స్థానిక రాష్ట్ర నాయకత్వాని నీ నీగ్ల నుండిగా ప్రయత్నం నార్కొమైన్లతో త్వరగా పూర్తి చేయని నీగ్ల నుండిగా విమరంబు వివరంగా. ఇందుకు కూటమి కామన్ విప్లవకు మ్యూనిఫెస్టో ను రూపొందిస్తామని, అదే సమయంలో తమ పార్టీ తరఫున మ్యూనిఫెస్టో రూపొందించేందుకు ప్రత్యేక శత్రువున మ్యూనిఫెస్టో విచ్చాగు చేసి నట్లు పెద్దదిగా ఉన్నారు. రి.దెవోగొగ, నిత్యావరం దరబు బెలుపు

గురున్నాయన అందోదేశం వ్యవస్థ చేసారు. కేంద్ర ఆర్థిక శాఖా మంత్రి నిర్మలా సీ రామ్మోహన్ ప్రవేశపెట్టి ఓటీఎ అకౌంట్ తీవ్ర అంతర్జాతీయ గురిపేసినందువల్లా. ఆయన ధరో రామలలం అంతర్జాతీయ బెజిమ్ దూకుతూ ప్రసారం చేస్తోంది నన్ను. బాబ్లీ వసీదు కులైతేతరో నేరపనులగా ఉన్న ఆదాయాన్ని భారతదేశం ఇచ్చారు నన్ను. కేంద్ర శాస్త్రీక శాఖలను, కిన్నేల నయముక వేమారా ఆధ్వర్యంలో ఆసల 16న చేపట్టనన్ను నమ్మకు నీ పిమ్మ నేరపన్ను వధుత్త ప్రకటిస్తూ, అలాగే తీవ్ర ప్రత్యేక హోదా ఇవ్వాలని, విశ్వసనీయతా, ఆర్థిక డి రిజిస్ట్రేషన్ ఇవ్వాలని, తీర్మానం చేసినట్లు రాజా వివరించారు.

ఆ ఐదు రాష్ట్రాల ఫలితాలు గుణపాఠం

ఇటీవల జరిగిన ఐదు రాష్ట్రాల ఎన్నికల ఫలితాలతో ఇందిరా కులకుమారి నేతల ఒక గుంబజాత కావాలని దీ.రాజా ఆహ్వానించారు. ఐదు రాష్ట్రాల ఎన్నికల్లో ప్రకటంగా నీడీ నుద్దుబాటు జరగలేదని ఆయన ఒక ప్రత్యక్ష నమూనాను చెప్పారు. తెలంగాణ రాష్ట్రంలో నీపిని అతంగాహన కుంధిగిరిని గుర్తు చేశారు. కులకుమారి భాగవాం కాగిరి ఆతర పార్టీ వట్ట వరుగుర పిశాసం ఉండాలని, అవగాహన ఉండాలని నూలించారు. ఇందిరా కులకుమారి మానం చేసిన బిసెట్ నీపిని నిరీడీ నమూర ఆ రాష్ట్ర ప్రజలు తగిన గుం పారవెడెతాతా దీ.రాజా ఆనూరు. ప్రజాస్వామ్య లోకిక, వామపక్ష మొదటి నమూనేశంలో బిజెపికి వూరావే, దేశే బలావే అని నిరీడీ నమూర చేసిన నిరీడీ కులకుమారి, ఇందిరా కులకుమారి ఉంది తిరీడీ ఎడీ కులకుమారి లోకి వెళ్లారు మండిపడ్డారు. దీనికి నిరీడీ నమూనాను చెప్పాల్సి ఉంటుందన్నారు. ప్రతిపక్ష నేతలపై కేంద్ర దయాస్వామి నుస్సలను కేంద్ర ప్రభుత్వం ఒక పాపంగా ఉపయోగిస్తోందని విమర్శించారు.



ముద్దాయికి భారతరత్న : కె.నారాయణ

డాక్టర్ కె. నారాయణ మాట్లాడుతూ దేశ వ్యాప్తంగా అనేక నియోజకవర్గాలు ఉన్నప్పటికీ రాహుల్ లెడ్జి ప్రభుత్వం ప్రాతినిధ్యం వహించే కేరళలో పోటీచేయడం ఏమిటని ప్రశ్నించారు. బిజెపిని ఓడించేందుకు దేశ వ్యాప్తంగా ఇండియా కూటమి పనిచేస్తున్న నేపథ్యంలో కేరళలో

రాహుల్ పోటీ చెయ్యడం ఆర్థిక వాతావరణం కాదని ఎన్.కె.ఆద్యానీని ఢిల్లీలోని వ్యాఖ్యానించారు. సిపిఐ జాతీయ సమితి సమావేశాలు అదివారంతో ముగిశాయి. ఈనెల 2న హైదరాబాద్ మంగళంభవన్ ప్రారంభమైన సమావేశాలు మూడవ రోజుల పాటు కొనసాగాయి. ఈ సమావేశంలో తాతా రాజకీయ పరిణామాలను, జాతీయ, అంతర్జాతీయ పరిస్థితులను, లోక్ ఎన్నికలపై వర్గం

చారు.ఈ సమావేశంలో కేంద్ర కార్మిక సంఘాలు, సంయుక్త కిసాన్ మోర్చా ఈనెల16న చేపట్టనున్న దేశ వ్యాప్త సమ్మెకు సంపూర్ణ వ్యవస్థ ప్రకటించాలని, ఆంధ్ర ప్రదేశ్ రాష్ట్రానికి ప్రత్యేక హోదాను కల్పించాలని, చిన్న,మధ్య తరహా క్రొలు రైతులను గ్రామ సంఘల వ్యూహ జీర్ణా గ్రామీణు, జీవనోపాధా గుర్తించాలని, డి.రిజర్వే షన్ మూడర్యకాలపై తీర్మానం చేశారు.

‘మ్యానిఫెస్టో కమిటీ’

రానున్న లోక్ ఎన్నికల సేపద్ధంలో సిపిఐ జాతీయ సమితి 'ఎన్నికల మ్యానిఫెస్టో' కమిటీని ఏర్పాటు చేసింది. సిపిఐ జాతీయ కార్యదర్శి వర్మ సభ్యులు అమర్ కౌర్, డాక్టర్ బి.కె.ఎం.గో, నాగేంద్రనాథ్ ఓజా, జాతీయ కార్య వర్మ సభ్యులు అనీరాజా, రాజ్యసభ సభ్యులు పి.నందోష్ కుమార్ లను కమిటీ సభ్యులుగా నియమించారు.

జవహర్ లాల్ నెహ్రూ జర్నలిస్ట్ పౌసింగ్ సొసైటీ
అడ్హాక్ కమిటీ చేర్చునగా రామారావు

[illegible]

ఉపాధ్యాయుల బదిలీలో ప్రభుత్వం

పాఠదర్శకత అవసరం : టీఎస్ యుటిఎఫ్

[illegible]

మణికొండలో కారులో
మృతదేహం కలకలం

మన తెలంగాణ/ హైదరాబాద్ : ముఖ్య
కార్యదర్శి ఓ కారులో ముఖ్యదేవస్ : అభ్యు
వృద్ధుల కలెక్షన్ చేసింది. ఒక బస్సును
నోల్ ముఖ్యదేవస్ స్టాన్లుకు గుర్తించి
వెంటనే వారు 100కు పైగా సీట్ల చేసి
మహిళల ఇబ్బందులు పరిష్కరించే పనులు
న స్థలానికి చేరుకున్న పోలీసులు వరిస్తే
తిని పరిశీలించారు. కారు వెనక సీటులో
అభ్యువృద్ధులను ఉంచింది. ఇది చూస్తూ/ లేక
అభ్యువృద్ధుల/ అనే కారణాల వల్ల వృద్ధుల చేస్తు
న్నారు. ఈ వ్యక్తి ఎవరు? ఎవరైతే ముందీ
సాక్షులను/ వారి నుంచుమహిళల పోలీసులు
పరిశీలించాడు. కానీ సాక్షుల ఆధారాల
దర్యాప్తు ముమ్మరం చేశారు. అంతేకాక,
స్టాన్లుగారు ఉన్న సీటులపై వ్యవధిలేని కూ
ర్చు సౌకర్యాలను సృష్టించారు.

నేడు ఎప్పిగ్రూప్

మూ్యాజియం ప్రారంభం

మన తెలంగాణ/ హైదరాబాద్ : దేశంలోనే మొదటిసారిగా ఎన్నిగో ముఖ్యమంత్రి యం హైదరాబాద్లో ఏర్పాటుకానుంది. ఈ ముఖ్యమంత్రికి కేంద్ర మంత్రి కేపిన్ రెడ్డి సోమవారం శతకుస్థాపన చేయనున్నారు. భారత పూర్వతత్వ శాఖ హైదరాబాద్ విభాగం ఆధ్వర్యంలో ఈ ముఖ్యమంత్రి ఏర్పాటుకానుంది. 2023-24 బడ్జెట్లో మంత్రియం హైదరాబాద్ సేవ్సును ఆర్థిక మంత్రి నిర్మలా శీరామమొన్ ప్రకటించుతూ కేపిన్ రెడ్డి ప్రత్యేక చొరవ తీసుకుని ఈ ముఖ్యమంత్రియం హైదరాబాద్ కు కేటానుంచేలా చూడను. లక్షకు పైగా ప్రాచీన శిలాశాసనాలు, తోరణపేట, చెక్కులపేట చెక్కిన శిలాబ్రాలను ఈ ఎన్నిగో ముఖ్యమంత్రియం ద్వారా సంరక్షకులకు అందజేయబోతో ఉండుతుంది. మల్టీ మీడియా ఆధారిత సంరక్షకులు అలాగే సెలెబ్రిటీస్ ముఖ్యమంత్రియం

జర్నలిస్టులకు ఇళ్ల స్థలాల అంశం
పరిశీలిస్తాం : సిఎం రేవంత్

మన తెలంగాణ / ఇస్లామాబాద్ హైదరాబాద్లో జర్రుల
కు ఇళ్ళ స్థలాలు ఇప్పటికే రూపొందించిన ముఖ్యమంత్రి రేపే మరెక్కె
నుండి స్థలాలు. ఈ మేరకు అమరావతి డిప్యూటీ జర్రుల్లో హో
న్ సాన్సే (డీజీహెచ్ఎం) అధ్యక్షులు బోర్డింగు, కో
రి లెవెలకు అందుప్డు, డైరెక్టురు దండా రాముష్సు, సభ
కమిటీ తీవ్రతరము నీవనామయంతో సింధు రేపే మరెక్కె
నీ వినతిపత్రం నమరుంచారు. ఈ సందర్భంగా సింధు రేపే
డైరెక్టు ముఖ్యమంత్రి, జర్రుల్లో స్థలం ఇళ్ళ స్థలాలు ఇన్వెస్టు
ఈ విషయం నీ సమాచారంగా మంత్రి పొంగులేటి శ్రీనివా
సరావు చర్చించామని డిజిహెచ్ఎం ప్రతినిధులకు నామ
యంచారు. అనంతరం కామన్ జర్రుల్లో స్థలం ఎలా ఇళ్ళ స్థలాలు
నమరుంచాన్నా దానిపై జన్ సర్దురు తీసుకుంటామన్నారు.
యందుచేత డిజిహెచ్ఎం అధ్యక్షులు బోర్డింగు రవి మ
దుతూ, తెలంగాణ ప్రత్యేక రాష్ట్రం ఏర్పాదైన ఈ పత్యేక
కామరాబాద్ కేంద్రంగా వనిపిస్తూ జర్రుల్లో స్థలం
జర్రుల్లో స్థలాలు ఇంజం జన్ కరాన్ మిగిలియం
నీనుకు ఇచ్చిన పతిపత్రంతో ఆవేదన ముగించారు.

**వైఎస్ పార్టీలకు
మద్దతుగా**

రాహుల్ ట్వీట్

మన **తెలంగాణ** / హైదరాబాద్ : మహిళల లను అవమానించడం, వారిపై మాటల దాడులు చేయడం నీచమైన వనంశా కాంగ్రెస్ పార్టీ మాజీ శీర్షి రాహు లీ గాంధీ వేర్వేరాదు. ఇతాలి మననీ కేంద్రం పీఠిం పంపడం వేర్వేరాని పంపడం ద్దారు. కాంగ్రెస్ పార్టీ అంధప్రదేశ్ లో ఉన్న పేదనీ పర్లం, వైఎస్ డామరల నానోవర్ల మేదినా వేదికా గునుల జరగం, చంపేపైనుంటూ జెరిగింపులకు పాల్పడ డడరాం కాంగ్రెస్ నుండిరాదు. అదివారం ఆయన న ఉమ్మరం ట్టీల్ వేరారు. పేదనీ పర్లం, వైఎస్ సునీతంపై నోవర్ల మేదినా వేదికా నీ తీరంగా గాంధీపైనుట్లు ఆయన వేర్వేరాదు.

ಪದೇಕರಾಲ ಭೂ ಕುಂಭಕೋಣಂಪೆ ವಿಚಾರಣ

- సభ రిజిస్ట్రార్, హైదరాబాద్ డిఆర్ఐల నుంచి వివరాలు సేకరిస్తున్న ఆ శాఖ ఉన్నతాధికారులు
- అసలు యజమాని బ్రతికుండగానే డెత్ సర్టిఫికేట్ సమర్పించి రిజిస్ట్రేషన్ చేసుకున్న ఘనులు
- అసలు భూ యజమాని ఫిర్యావుతో వెలుగులోకి సంఘటన

అందడందలు ఆయనకు పుష్పలంగా ఉన్నట్టుగా పలు అందలను కలిస్తేనేర్లు పెర్వించులంగా. అయితే ఈ డి ఆర్వి నగంలో పలు అందరణలు వచ్చినా అప్పటి మం త్రి అందడందలు ఆయనకు ఉండడంతో ఈయనపై పాలించి వచ్చులు అందలను అందిస్తేందే. ప్రస్తుతం శరకవేల్లిలో ఉలిగిన భూ కుంభకేశి అను నేపథ్యంతో ఈ డిఆర్ వీ నందు బయటకు రావడంతో ఆయన కాన్పట్టగా తీసుకువచ్చిన వాడవడం నెల్లయందు బయటకు వస్తు న్నాయి. ఇప్పటికే ఈ డిఆర్ వీ నందుపరు ను కలిస్తేనేర్లు వారు బెదిరించి రిజిస్ట్రేషన్లను చేసుకున్నట్టుగా వారు ఉన్నకాడ్రాపాలకు ఫిర్యాదులు చేసినట్టుగా తెలిసింది.

నలుగురి పేరుపై గత నెలలో రిజిస్ట్రేషన్..

సంగారెడ్డి జిల్లా శంకర్‌పల్లిలోని సర్వే నంబర్ 334, 335లోని 5.12 ఎకర భూమిని ఎస్‌ఆర్‌ఎంఎల్ డ్రై క్లర్ మంజుశ్రీవతి వీర వెంకటేశ కృష్ణారావులకు ప్రైవేట్ శా ఆయన చనిపోయినట్లుగా డెత్ సర్టిఫికేట్‌ను సమర్పించి నమోదైన ఆయన భూమిని జనవరి 2024లో శంకర్‌పల్లి పోస్ట్ డివిజన్ కార్యాలయంలో డివిజన్‌మన్ చేయించుకున్నారు. డివిజన్‌మన్ చేయించుకున్న వారిలో రవీంద్రకుమార్, పి.ప్రశాంత్, నీలం గౌడ్, హైదరాబాద్ జిల్లా శంకర్‌పల్లి భార్య వారి రజనీని ఉన్నారు. ఆయన ఆనల భూమి యజమాని పోస్ట్ డివిజన్ కార్యాలయానికి రావడంతో ఈ విషయం బయటపడింది. ఇప్పుడు దీనిపై ఆనల యజమాని పోస్ట్‌నుకుట్టి పోలీసులకు చేరుతూ ఉత్పన్న అయిన పోస్ట్ డివిజన్ కార్యాలయంలోని లెఖ రాయడం ప్రస్తుతం చర్చనీయాంశంగా మారింది.

సబ్ రిజిస్ట్రార్స్ ఎలాంటి ఒత్తిడి లేదు

శంకర్‌దళిల్లో జరిగిన భూ కుంభకోణంపై డిఆర్‌ఎస్ వి
వరణ కోర్గా తాను నవ రిజిస్ట్రార్‌పై ఎలాంటి ఒత్తిడి
తీసుకురాలేదని హైదరాబాద్ సౌత్ డిస్ట్రిక్ రిజిస్ట్రార్
డివి ప్రసాద్ పేర్కొన్నారు. అంతా కేస్‌పై ప్రకారమే రిజి
స్ట్రేషన్ జరిగిందని, ఈ భూమిపై సివిల్ వివాదంతో నవ
రిజిస్ట్రార్‌కు సంబంధం లేదన్నారు.

[illegible][illegible]